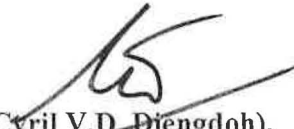


GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 04th April, 2023

No. LJ (B) 48/2020/82 – In the interest of public service and in exercise of the powers conferred by sub-section (2) of section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Lamphrang G. M. Kharmih, MCS, as the Additional District Magistrate within East Khasi Hills District with immediate effect and until further orders.

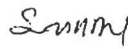

(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law (B) Department

Memo No. LJ (B) 48/2020/82 -A,
Copy forwarded to:-

Dated Shillong, the 04th April, 2023

1. The Additional Deputy Commissioner, East Khasi Hills District, Shillong with reference to your letter No. KCR.20/1/90/208/95, dated 29.03.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. Personnel & A.R. (A) Department for information.
4. ✓ DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
